

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR**

**Original Application No.290/00162/2016**

Jodhpur, this the 01<sup>st</sup> day of March, 2016

**CORAM**

**Hon'ble Smt. Chameli Majumdar, Judicial Member**

**Hon'ble Smt. Meenakshi Hooja, Administrative Member**

Nenu Ram, S/o Shri Bhanwaru Ram, aged about 35 years, by caste Suthar, R/o vill+Post Khinya, District Jaisalmer (Office Address:- Appointed as GDS BPM at Baramsar post office Under Jaisalmer SO).

.....Applicant

Mr. S.P. Singh, counsel for applicant.

**Versus**

1. Union of India, through the Secretary, Government of India, Ministry of Communication, Department of Post, Dak Bhawan, New Delhi.
2. The Chief Post Master General, Rajasthan Circle, Jaipur-302 007.
3. The Post Master General, Western Region, Rajasthan, Jodhpur.
4. The Director of Postal Services, O/o Postmaster General, Western Region, Jodhpur.
5. Senior Superintendent of Post Offices, Jodhpur Division, Jodhpur.

.....respondents

**ORDER (Oral)**

The applicant has challenged the show cause notice dated 05.02.2016 (Annexure-A/1) issued by the Director of Postal Services, Western Region, Rajasthan, Jodhpur. The learned counsel for the applicant submits that the respondents are going to terminate the services of the applicant on the ground that the selection and engagement of the applicant as GDS BPM at Baramsar was improper and there has been irregularity in the selection process.

of GDS BPM on consideration of the requisite criteria of permanent residence within the delivery jurisdiction of Baramsar. Learned counsel for the applicant submits that the applicant has been serving as GDS BPM at Baramsar post office for last 5 months

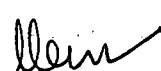
2. After going through the impugned show cause notice dated 05.02.2016 (Annexure-A/1) we find that various irregularities in the selection of GDS BPM has been raised in the said notice.

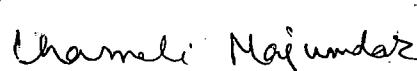
3. The applicant has already submitted reply to the said show cause notice by letter dated 17.02.2016. Under such circumstances, the OA is disposed of and the respondents are directed to consider the reply to the show cause notice dated 05.02.2016 given by the applicant and to pass a reasoned speaking order within 8 weeks from the date of receipt of a copy of this order.

4. Since, the OA is disposed of at admission stage, the applicant is directed to serve a copy of this order on the respondents within a week.

5. The respondents are directed to maintain status quo with regard to the service of the applicant till the reply of the applicant against the show cause notice is considered and appropriate order is passed.

The OA is disposed of with the above directions. No order as to costs.

  
[Meenakshi Hooja]  
Administrative Member

  
[Chameli Majumdar]  
Judicial Member